

GOVERNMENT OF INDIA  
MINISTRY OF COOPERATION

**LOK SABHA  
UNSTARRED QUESTION NO. 2375**

TO BE ANSWERED ON 3<sup>rd</sup> August 2021

**IMPORTANT PROGRAMS AND SCHEMES**

2375. SHRI BALASHOWRY VALLABHANENI  
SHRI DHARMENDRA KASHYAP:

Will the Minister of COOPERATION सहकारिता मंत्री be pleased to state :

- (a) the details of schemes and programs that the Government is implementing to strengthen intra-state co-operative societies;
- (b) the time frame to launch any new programs/schemes, if any in near future;
- (c) the details regarding the functioning of the newly created Cooperation Ministry; and
- (d) the details of the departments which will work under the said Ministry?

**ANSWER**

MINISTER OF COOPERATION सहकारिता मंत्री (SHRI AMIT SHAH)

(a) The Government through “Central Sector Integrated Scheme on Agricultural Cooperation” has been encouraging and promoting cooperatives in the agriculture sector. Assistance is provided for providing training to farmers who are members and employees of various types of cooperative societies through the National Cooperative Union of India (NCUI), National Council for Cooperative Training (NCCT) & Centre for International Cooperation & Training in Agricultural Banking (CICTAB) for development of Cooperatives. Besides, assistance is also provided to the National Cooperative Development Council (NCDC) for promoting, developing and financing cooperatives undertaking various agricultural and allied activities.

(b) The new programmes/scheme will be launched as per requirement and need of the cooperative sector.

(c) & (d) Administrative, legal and policy framework of the Ministry will be as its mandate under Government of India (Allocation of Business) Rules, 1961 which are at Annexure-I.

## **Annexure-I**

1. General Policy in the field of Co-operation and Co-ordination of co-operation activities in all sectors.

Note: - The Ministries concerned are responsible for Co-operatives in the respective fields.

2. Realisation of vision “from cooperation to prosperity”.

3. Strengthening of cooperative movement in the country and deepening its reach up to the grassroots.

4. Promotion of cooperative-based economic development model, including the spirit of responsibility among its members to develop the country.

5. Creation of appropriate policy, legal and institutional framework to help cooperatives realise their potential.

6. Matters relating to National Co-operative Organisation.

7. National Co-operative Development Corporation.

8. Incorporation, regulation and winding up of Co-operative societies with objects not confined to one State including administration of ‘the Multi-State Co-operative Societies Act, 2002 (39 of 2002)’:

Provided that the administrative Ministry or Department shall be ‘the Central Government’ for the purpose of exercising powers under the Multi-State Co-operative Societies Act, 2002 (39 of 2002), for Co-operative units functioning under its control.

9. Training of personnel of co-operative departments and co-operative institutions (including education of members, office bearers and non-officials).

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